

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

I.A. 22/2026 in Petition No. 216/TT/2025

Subject : Interlocutory application to the allow O&M Expenses of ICTs based on their MVA capacity for the 2019-2024 tariff period as claimed in Petition No. 216/TT/2025 under Regulation 53, 54, 65 & 66 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with Section 151 of Civil Procedure Code, 1908, in view of the direction dated 18.6.2025 IA No. 13/IA/2024 in Petition No. 682/TT/2020.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited (RRVPL) and Others

Parties Present : Shri Zafrul Hasan, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Shri Vishal Sagar, PGCIL
Shri Ashish Agarwal, PGCIL

Date of Hearing : **27.2.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Record of Proceedings

These matters were heard through a virtual hearing.

2. The Petitioner's representatives submitted that, the instant Interlocutory Application (IA) has been filed in Petition No. 216/TT/2025 in terms of the Commission's direction vide letter dated 18.6.2025 in the IA No. 13/IA/2024 in Petition No. 682/TT/2020 for claiming the O&M Expenses of ICT based on MVA Capacity under the 2019-24 tariff period which was inadvertently missed out by the Petitioner while filling Petition No. 682/TT/2020 for truing-up of the tariff for the 2014-19 tariff period and the determination of the tariff for the 2019-24 tariff period . He further submitted that in Petition No. 216/TT/2025, it has now been duly considered and requested the Commission to allow the same while passing the order.

3. The Commission observed that the order in the aforesaid Petition was reserved on 22.4.2025. Due to the instant IA, the matter is relisted and heard.

4. After the hearing, the Commission directed as under:

a) Admit and issue notice to the Respondents on the IA; and



b) The Respondents to file their respective replies to the Petition, if any, within two weeks, with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.

5. The IA will be listed for further hearing on **22.4.2026**.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

